



Supreme Court Advocates-On-Record Association

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13th October, 2020
New Delhi.

RESOLUTION

In the virtual meeting of the EC of SCAORA held on 13.10.2020, the following Resolution was passed:

“SCAORA notes, with deep anguish, the contents of the letter dated 06.10.2020, written by a Chief Minister to Hon’ble the Chief Justice of India, concerning a sitting Judge of the Hon’ble Supreme Court of India next in line to become the Chief Justice of India. The SCAORA condemns the act of the unwarranted release of the said letter on 10.10.2020 in a press conference, to be lacking in propriety and not in accord with the High Office of the Constitutional functionary involved, as it tends to scandalise and breach the independence of the judiciary”.

Dr. Joseph Aristotle S.
Hony. Secretary
SCAORA